## PART I

## LEGISLATIVE DEPARTMENT

## Notification

The 18th October, 1973

No. 42-Leg/73.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 16th October, 1973, and is hereby published for general information :-

Punjab Act No. 35 of 1973

THE NORTHERN INDIA CANAL AND DRAINAGE (PUNJAB AMENDMENT) ACT, 1973

AN

## ACT

to amend the Northern India Canal and Drainage Act, 1873 in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Twenty-fourth Year of the Republic of India as follows:-

- 1. This Act may be called the Northern India Canal and Drainage Short title. (Puniab Amendment) Act. 1973.
- 2. In the Northern India Canal and Drainage Act, 1873 (hereinafter Amendment referred to as the principal Act) in its application to the State of Punjab, in of section section 30-B, for sub-sections (2) and (3), the following sub-sections shall 30-B of be substituted, namely :-

Central Ac VIII 1873.

- "(2) The Divisional Canal Officer may after considering the objections and suggestions, if any, approve, modify or reject the scheme.
- (3) The Superintending Canal Officer may, suo motu, within a period of thirty days from the date of publication under section 30-C. or on an application, by a person aggrieved by the approval, modification or rejection of the scheme, made within a like period, call for the record of the scheme from the Divisional Canal Officer and may, after examining the same, confirm the action taken by the Divisional Canal Officer or may, after affording to the person affected an opportunity of being heard, approve or modify the scheme in such form as he may deem fit or may reject the same.".

3. In the principal Act, for section 30-C, the following section shall Substitution be substituted, namely :--

of section 30-C Central Aca

'30-C. The Divisional Canal Officer shall, as soon as may be, VIII publish the particulars of the scheme, as approved 1873. modified by him under sub-section (2) of publication of scheme. section 30-B or by the Superintending Canal Officer under sub-section (3) of that section, as the case may be, in the prescribed manner and call upon the shareholders to implement it at the ir own cost within the period to be specified therein:

Provided that where the scheme has been rejected under sub-section (2) of section 30-B the fact that it has been rejected shall also be published in the prescribed manner

Provided further that where the record of the case has been called by the Superintending Canal Officer, under sub-section (3) of section 30-B, the shareholders shall not be called upon to implement the scheme till the Superintending Canal Officer has finally disposed of the matter.".

SUKHDEV SINGH SIDHU.

Secretary to Government, Punjab, Legislative Department.